Hydel Project in Kerala

*44. SHRI K. CHANDRAN PILLAI;† SHRI A. VIJAYA RAGHAVAN:

Will the Minister of POWER be pleased to state:

- (a) whether Government received any proposal for setting up of a Hydel project at Patrakkadavu in Kerala;
- (b) if so, whether necessary sanctions were granted to the project; and
 - (c) if so, the details thereof?

THE MINISTER OF POWER (SHRI P.M. SAYEED): (a) No, Sir. Ministry of Power/Central Electricity Authority have not received any such proposal.

(b) and (c) Do not arise.

SHRI K. CHANDRAN PILLAI: Mr. Chairman, Sir, the electricity tariff in India is one of the highest in the world. The only country ...(Interruptions)

MR. CHAIRMAN: Hon. Member, there is no proposal from the Government side here.

SHRI K. CHANDRAN PILLAI: Sir, I want to make a point regarding hydel projects and their promotion. That is what I want to make.

MR. CHAIRMAN: That is a different matter. The question is limited only whether the State Government has sent any proposal for this project.

SHRI K. CHANDRAN PILLAI: If the Chair permits, I would like to put it as a sub-question.

SHRI A. VIJAYA RAGHAVAN: This is related to the hydel project ...(Interniptions)

SHRI P.M. SAYEED: Sir, it does not arise. But, if the hon. Members want, I can give whatever information I have.

SHRI A. VIJAYA RAGHAVAN: Sir, this question is related to the hydel projects in the State. So many hydel projects are pending before the Government. We want to raise this question. Naturally, we have a rig.ht to ask relating to this issue. Hydel projects which are proposed in the States are pending in the Centre. This is something related to the right of the

[†]The question was actually asked on the floor of the House by Shri K. Chandran Pillai.

people of Kerala. I would like to ask how many projects are pending in the last two decades in Kerala.

MR. CHAIRMAN: There is no proposal with the Minister.

SHRI A. VIJAYA RAGHAVAN: Sir, we are putting a supplementary relating to the issue...(*Interruptions*)

MR. CHAIRMAN: Shri A. Vijayaraghavan.

SHRI A. VIJAYARAGHAVAN: Sir, the problem is related to the Kerala State. Far from having a facilitator to provide and enhance the power situation in the State, in the last two decades, so many hydel projects are pending before the Central Government. We are coming and requesting them one after another. In the Tenth Plan, the total estimate about enhancement of power was nearly 601 MW hydel capacity addition to the State. But, not even a single unit has been enhanced. About eight projects have been pending right from 1980 onwards. So, I would like to know, through you, Sir, from the Minister what he is going to do to give the earliest-clearance to the pending hydel projects for the State. You should stop sending clarifications one after another; you should stop that process. You should take stern action. What are you going to provide? Are you going to Take the same step-motherly attitude taken by the previous Government? That is what I want to know...(Interruptions)

SHRI P.M. SAYEED: Sir, may I? ...(Interruptions)

श्री ए. विजय राघवन: जो आप किए हैं, वह चेंज करेगा। डोंट वरी अबाउट दैट।

SHRI P.M. SAYEED: Sir, Mr. Vijayaraghavan has said that there are a number of hydel projects pending before the Central Electricity Authority. I have already, in my main question, said that there is no such project pending.. (Interruptions)

SHRI A. VIJAYARAGHAVAN: No, Sir, I have a record with me...(Interruptions)

SHRI P.M. SAYEED: Only nine hydel projects were referred to by the Kerala Government. One was Kerala-Bhavani project in 1992. This involves inter-State. Then, next one is of 1980 which they have referred to. Likewise six such proposals were sent and all the six are inter-State connected....(*Interruptions*)

SHRI A. VIJAYARAGHAVAN: No, no ...(Interruptions)

SHRI P.M. SAYEED: I am reading it out, whatever information is at my disposal. Actually ...(Interruptions). As far as this main question is concerned, it does not arise. But, Sir, nine projects are there and for all the nine projects, we have written to the Kerala Government for some clarification or the other. That is my stand. And, Sir, with regard to ...(Interruptions)

SHRI JIBON ROY: Will the Government give special attention now? We are not getting power. This is the main problem.

SHRI A. VIJAYARAGHAVAN: I have answers. Sir, for the last five years, I have been collecting and there are only about ten answers in this regard.

The same thing I can repeat here, Sir. The problem is that the State needs assistance from the Centre. So far, we did not get it. He has to take the initiative. He is a new Minister. We are expecting something from him. Let him call the Kerala State Government representatives. Let him call a meeting. Do something for the State. This is what I am saying.

MR. CHAIRMAN: Minister, are you prepared to take the initiative in this matter? (*Interruptions*)

SHRI P.M. SAYEED: Sir, clarification has to come from Kerala Government. *(Interruptions)*

SHRI JIBON ROY: Sir, even if it is an inter-state issue, Centre has to take the initiative. (*Interruptions*)

SHRI P.M. SAYEED: Sir, if he insists, I can call a meeting. (Interruptions)

MR. CHAIRMAN: That is right.

SHRI NILOTPAL BASU: You can also call Members of Parliament from Kerala in that meeting. (Interruptions)

MR. CHAIRMAN: He has committed. (Interruptions)

SHRI P. M. SAYEED: Sir, if Members are insisting, I can call a meeting. (Interruptions)

DR. K. MALAISAMY: The concerned States should also be called. *{Interruptions}*

MR. CHAIRMAN: Hon. Home Minister...(Interruptions)

SHRI P.M. SAYEED: Yes. {Interruptions) I said, yes. I will call all the Members of Parliament from Kerala and then discuss the matter... (Interruptions)

श्री लिलतभाई मेहता : आपने एक भी सप्लीमेंटरी एलाऊ नहीं किया ...(व्यवधान)

श्री सभापति : आप बैठिए, यह गलत बात है....(व्यवधान) This question is over now. (Interruptions) No. Nothing. Next question.

Poll Related Violence in Different Parts of the Country

- *45. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that there has been number of incidents of poll related violence in different parts of the country during Lok Sabha and Assembly elections during April-May, 2004;
- (b) if so, the details thereof and the persons responsible in each case together with number of persons killed and injured and compensation paid;
- (c) whether such incidents could not be prevented while sufficient security personnel were deployed for the polls; and
- (d) the lessons learnt from these incidents and the steps proposed to be taken to prevent such incident?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL): (a) Yes, Sir.

- (b) As per available information, there were 637 poll related incidents of violence in which 91 persons were killed and 1899 persons sustained injuries. The compensation is paid by the State/concerned Agencies in eligible cases.
- (c) and (d) The State Governments take necessary steps to prevent incidents of violence during the elections. The Central Government provides the requisite Central Para Military Forces and other resources to supplement the efforts of the State Governments in this regard.